

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 419
Appeal No. 79/252/ND/2021

IN THE MATTER OF:

Sandhu Propertis Pvt. Ltd.	...	Appellant
Versus		
Registrar of Companies NCT of Delhi Haryana	...	Respondent

Order under Section 252 of Companies Act, 2013.

Order delivered on 27.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant :

For the Respondent :

ORDER

In the present matter, the applicants are seeking revival of the company relying upon ownership of assets (Government's land) which is a part of Aravali Hills. Let the concerned orders with respect to environment protection passed by the Hon'ble Supreme Court of India, Central Government or any other State Governments be placed on record by both the parties.

Let the matter be fixed for further consideration on 18.11.2022/

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DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

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DHARMINDER SINGH
MEMBER (JUDICIAL)